

निश्चित रूप से यह कहने का, कि वे अपनी शिकायतों के समर्थन में प्रमाण प्रस्तुत करें प्रयत्न ही नहीं उठता।

(ब) इंडियन एयरलाइन्स के अनुसार, उप-युक्त क्लबों में से किसी भी प्रकैली क्लब से कोई टीम विदेश नहीं गयी। तथापि, इंडियन एयरलाइन्स की एक प्रबल भारतीय टीम वाशिंगटन तथा न्यूनस एयर्स गयी थी। टीम का कोई भी सदस्य इंडियन एयरलाइन्स के किसी भी कर्मचारी का बार्ड नहीं था।

Alleged Evasion of Taxes by Lal Imli Mills

4402. SHRI MANOHAR LAL: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state.

(a) the facts in respect of news item published in 'Daily Jagran' of Kanpur of 23rd November, 1978 pertaining to taking into custody of cloth bales and other goods of the value of about Rs. 14 lakhs of Lal Imli Mills of British India Corporation, Kanpur by the Customs and Central Excise Officers;

(b) what suitable action the Customs and Central Excise Authorities have taken in the matter against the above concern and what is the stage of proceedings at different levels;

(c) how many times the above concern was found evading excise duty and other taxes during the last three years, and what action was taken by the Customs and Central Excise and what punishments and other punishments in full details were awarded in the matter; and

(d) what effective steps Government have taken to check such large scale evasion of duty and other taxes by such concern and other such concerns?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): (a) & (b). The news item referred to in part (a) was published in Dainik Jagran of Kanpur

on 22nd November, 1978. The facts are that 1006 bales containing woollen fabrics valued at Rs. 14 lakhs were detailed by the Central Excise Officers in the factory of Lal Imli Mills (actual name Cawnpore Woollen Mills) under the British India Corporation on 21-11-1978 as it was alleged by labourers that there was contravention of Central Excise Law in respect of these bales. Investigations however showed that there was no such contravention and the goods were accordingly released.

(c) Five cases have been booked against the Mills from 1976 till date. In these cases show-cause notices have been issued and adjudication proceedings are under way. These cases are more in the nature of disputed classification (of knitted woollen shawls) and do not constitute evasion of central excise duty as such. Information regarding other taxes is being collected and will be laid on the Table of the House.

(d) Preventive officers of the Collectors keep vigilance on such activities. Preventive and Audit wings of the Central Excise Department are being strengthened. Directorate of Anti-Evasion and another Directorate of Audit have been created towards this end. As for steps taken to check evasion of other taxes, information is being collected and will be laid on the Table of the House.

News item captioned "Brothers Dupe Central Bank"

4403. SHRI VASANT SATHE: Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state:

(a) whether attention of the Government has been drawn to the news report appearing in the Current Weekly dated the 17th February, 1979 under the caption "Brothers dupe Central Bank";

(b) if so, what is the reaction of the Government to the charges of